

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/24(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH APRIL 2024

IN THE MATTER OF	DIBYENDU SEKHAR LAHIRI VS EVANIE INFRASTRUCTURE PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Ms. Swapna Chaubey, Adv.] For the Operational Creditor
Mr. Tanmoy Roy, Adv.]
Mr. Aniket Chaudhary, Adv.]

Ms. Urmila Chakraborty, Adv.] For the Corporate Debtor
Mr. Pradip Maity, Adv.]
Mr. Balarko Sen, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the Operational Creditor present. Ld. Counsel appearing on behalf of the Corporate Debtor present.
2. As a last chance by way of indulgence the matter is listed for further consideration on 21.05.2024 for reporting settlement, **failing which appropriate Orders to consider admission would be passed** in the matter on the next date of hearing.
3. Therefore, the matter stands adjourned to **21.05.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**